

Government Health Scheme specialist to that institution. This procedure applies not only to the A.I.I.M.S. but to all non-Government hospitals. For cases referred to the A.I.I.M.S. Institute by the C.G.H.S. specialist, the medicines prescribed are supplied by the C.G.H.S.

Food Adulteration

801. Shri Swell: Will the Minister of Health be pleased to state:

(a) whether it is a fact that there is large scale food adulteration in the country;

(b) whether Government have studied the extent and the magnitude of the vice and the harm it is doing to the national health; and

(c) the steps Government are taking to counter and destroy this menace?

The Minister of Health (Dr. Sushila Nayar): (a) to (c). Check on adulteration of food stuffs is being exercised in accordance with the provisions of the Prevention of Food Adulteration Act, 1954 and the Rules made thereunder. The working of the Act has been reviewed by Government from time to time and it has been found that between 22 per cent and 50 per cent of samples taken in 1963 were adulterated in the different States.

The Bill further to amend the Prevention of Food Adulteration Act to make it more deterrent and to improve its efficiency, which was introduced in the Lok Sabha on the 20th December, 1963, was referred to the Joint Committee of both Houses of Parliament. The report of the Committee which was presented to the House on the 7th September, 1964, is awaiting consideration. When the Bill becomes law the State and Central Governments will be in a position to enforce measures against adulteration more effectively.

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Refund of Income-Tax

802. Shri Gauri Shankar Kakkar: Will the Minister of Finance be pleased to state:

(a) the actual amount of refund of income-tax payable to assesseees during the last three years (State-wise and year-wise); and

(b) the reason for non-disbursement so far?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). The required information is being collected and will be placed on the Table of the House as early as possible. The information will be available according to Commissioners' Charges and not State-wise.

उपभोक्ता वस्तुओं पर उत्पादन शुल्क

803. श्री श्रीकार लाल बेरवा : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि तेल, चीनी, गुड़ कपड़ा, वनस्पति तेल, तम्बाकू, चाय और साबुन पर पिछले ५ सालों में कितना उत्पादन शुल्क वसूल किया गया ?

वित्त मंत्री (श्री ति० त० कृष्णमाचारी) : १९५९-६० से लेकर १९६३-६४ तक के वर्षों के लिए, खनिज तेलों, चीनी, कपड़े, वनस्पति तेलों, तम्बाकू, चाय और साबुन पर लगे उत्पादन शुल्कों के सम्बन्ध में मांगी गयी सूचना, सभा की मेज पर रखे गये विवरण में दी गई है। (विवरण पुस्तकालय में रखा गया है) विसिए संख्या, L. T.-3/59/64 गुड़ पर केन्द्रिय उत्पादन शुल्क नहीं लगा है।

Parliament House Estate

**804. { Shri Ram Harkb Yadav:
Shri P. C. Borooah:
Shri Baswant:**

Will the Minister of Works and Housing be pleased to state:

(a) whether there is a scheme for developing the Parliament House Estate in New Delhi;

(b) if so, at what cost; and

(c) the broad outlines of the scheme?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) There is a proposal to realign the road between Parliament House and North Block.

(b) and (c): After the proposal has been finalised, the cost would be worked out.

Anti-Cholera Vaccine

805. Shrimati Renūka Barkataki: Will the Minister of Health be pleased to state:

(a) whether it is a fact that the World Health Organisation has requested the Government of India for a supply of anti-cholera vaccine;

(b) if so, the quantity that the World Health Organisation has asked for and the quantity that the Government have agreed to supply; and

(c) what are the conditions on which Government has agreed to supply the vaccine?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

(b) Quantity asked for by the W.H.O. —0.5 million doses (500 litres)

Quantity the Govt. have = (500 litres)

agreed to supply.

(c) The stock has been kept in reserve for supply to the W.H.O. at a short notice. It has been given free to enable the W.H.O. to meet the urgent requests for cholera vaccine from Member countries which face epidemics and disasters.

तम्बाकू पर उत्पादन शुल्क

806. श्री वृजराज सिंह : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में तम्बाकू पर उत्पादन शुल्क की दर क्या है ;

(ख) क्या यह सच है कि जितना तम्बाकू पैदा होता है वह सभी सरकार द्वारा खरीद लिया जाता है; और

(घ) यदि हाँ, तो सरकार कितने मूल्य पर तम्बाकू खरीदती है और कितने मूल्य पर बाजार में बेचती है ?

वित्त मंत्री (श्री तिमोतु कुण्जमाचारी) :

(क) तम्बाकू पर लगे उत्पादन-शुल्क की दरें, जो सारे भारत में एक हैं, संलग्न विवरण में दी जा रही हैं। [विवरण पुस्तकालय में रखा गया है। देखिये संख्या L.T.—3160/64]।

(ख) जी नहीं।

(घ) यह सवाल पैदा नहीं होता।

C.G.H.S. Ayurvedic Dispensaries

807. Shri E. G. Dubey: Will the Minister of Health be pleased to refer to the reply given to Starred Question No. 863 on the 2nd April, 1964, regarding C.G.H.S. Ayurvedic Dispensary in New Delhi and state:

(a) whether any decision has since been taken to open another Ayurvedic dispensary in Vinay Nagar, New Delhi; and

(b) whether such dispensaries are proposed to be opened in other Government colonies also?

The Minister of Health (Dr. Sushila Nayar): (a) It has been decided to have a second Ayurvedic Dispensary at Sarojini Nagar. It has however, not been possible yet to acquire suitable accommodation for the purpose. As soon as this is available, the dispensary will start functioning.

(b) At present there is no proposal to open any more Ayurvedic Dispensaries in any other Government colonies.